

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 86/(MAH)/2014
IA No. 01/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s.

M/s. Warana Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Omkar V. Deosthale CS in Practise.	AR For R 2	
2	Chirag R. Sonecha	Adv for all Petitioners	

ORDER

CP No. 86/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. An Interim Application Order No. 01/2017 although passed on 10.03.2017 but could not be available on the site and stated that the Learned Counsel has perused the same in the recent past, therefore, seeking time.
3. Meanwhile it is also informed that some Settlement is in progress among the parties.
4. The parties are suggested to arrive at an amicable settlement and the progress, if any, to be communicated on the next date of hearing.
5. In a situation when the pleadings are complete, then the matter can be listed for Final Hearing on **27.04.2017**. Date is duly communicated to both the parties.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **24.03.2017**